

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 38 of 1993

DATE OF DECISION 13th Jan. 1993

K. Ramachandran _____ Applicant (s)

M/s M. R. Rajendran Nair _____ Advocate for the Applicant (s)
& CM Nazar
Versus

Sub Divl. Officer, Telegraphs Respondent (s)
Kanjirapally

Mr. Unnikrishnan rep. _____ Advocate for the Respondent (s)
Shri Tomy Sebastian, ACGSC

CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

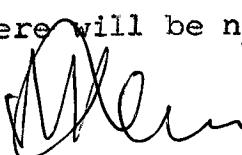
JUDGEMENT

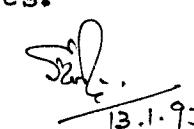
(Hon'ble Shri S. P. Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application dated 30.12.1992 filed under Section 19 of the Administrative Tribunals Act in which the applicant has claimed re-engagement as a casual labour and regularisation in his turn on the basis of his previous casual service in 1982. The applicant has submitted a representation dated 7.10.91 at Annexure-I which has not yet been disposed of. His contention is that persons junior to him and fresh hands are being engaged as casual labour ignoring his claim.

2. When the case was taken up for admission today, the learned counsel for both the parties agreed that the application can be disposed of at the admission stage itself with appropriate direction for the disposal of the representation dated 7.10.91 at Annexure-I.

3. Accordingly we admit this application to and dispose of the same with the direction/the respondent to dispose of the representation dated 7.10.91 at Annexure-I within a period of one month from the date of receipt of a copy of this judgment. In case the representation is not readily available the copy of the same at Annexure-I should be considered to be the representation for disposal on the above lines. There will be no order as to costs.


(A.V. HARIDASAN)
JUDICIAL MEMBER


S.P.
13.1.93
(S.P. MUKERJI)
VICE CHAIRMAN

13th Jan. 1993

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